

Gujarat. The details of the scheme are not yet finalised.

(e) The reason for the proposal is to ensure that a second habitat is created to provide additional space and to avoid the possibility of a calamitous loss of the entire species if any epidemic were to break out at Gir.

Welfare of Youths in International Year of Youth

2362. PROF. NARAIN CHAND PARASHAR : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Co-operation of the State Governments and Universities has been sought for the welfare of youth in the International Year of Youth and the response therefrom; and

(b) if not, whether a comprehensive programme for such activities would be chalked out with the co-operation of the States and the Universities at an early date ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS & SPORTS (SHRI R.K. JAICHANDRA SINGH) : (a) Detailed guidelines were circulated to state governments and universities for celebration of International Youth Year (IYY). Reports received by the Government indicate that special programmes on IYY have been undertaken in the states and universities and will continue.

(b) Does not arise.

Regularisation of Employees Appointed on Ad-Hoc Basis

2363. SHRI RAM BAHADUR SINGH : Will the PRIME MINISTER be pleased to state :

(a) the policy of Government for regularising employees who are appointed in various offices and Departments of Government on ad-hoc basis for 89 days and after giving them a break for one day for reappointment for 89 days;

(b) whether it is proposed to issue instructions to regularise the services of all

those employees who are appointed in this manner and who have completed 2 years;

(c) if so, the details thereof; and

(d) if not, the reasons for not regularising such employees who are not given any benefit of annual increment, earned leave, maternity leave, medical leave, L.T.C. etc. when they have been efficiently working on 89 days appointment basis for years together ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K.P. SINGH DEO) :

(a) The Recruitment rules prescribe detailed methods for making all appointments in a regular manner. However, due to exigencies of service and immediate needs, in some cases ad-hoc appointments are resorted to by Ministries/Departments. Ad-hoc appointments are purely temporary in nature and are required to be terminated as soon as it is possible to make appointments in a regular manner according to the prescribed rules. There are no instructions to restrict ad-hoc appointments to 90 days only. Persons appointed on ad-hoc basis do *not* have any preferential right to be considered for regularisation. They are to be considered for regular appointments only in the normal course alongwith other candidates, if they are otherwise eligible.

(b) and (c). However, with a view to regularising the services of *ad-hoc* LDCs working in the Ministries/Departments and their attached and subordinate offices, two special qualifying examinations were held by the Staff Selection Commission in 1982 and 1983. One more such qualifying examination is proposed to be held in July, 1985. All *ad-hoc* employees who were recruited through Employment Exchanges and were within the age limits for competing at the Clerk's Grade Examination of the Staff Selection Commission on the date of their appointment and have rendered at least one year's service as on 1-1-1985, are eligible to appear in that qualifying examination.

(d). Does not arise.